

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/269 /2011 - CU[DB]

Date 23/04/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S VIKRAMADITYA HOTELS PVT. LTD.,
81/1, HARIFATAK RING ROAD, NANAKKHEDA,
UJJAIN (M.P.)
M/S VIKRAMADITYA HOTELS PVT. LTD.,

Appellant

Vs
Respondent

C.C.E. INDORE

I am directed to transmit herewith a certified copy of Final order No.ST/A/332/ 2012 CU[DB] dated 19.04.12

passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E. INDORE
MANIK BAGH PALACE, POST
BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult
MR.VIJAY K. PARAKH & ASSOCIATES

GOYAL & CO. L.M. COMPLEX,(IST FLOOR),
TOWER CHOWK, UJJAIN (M.P.)-456010

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

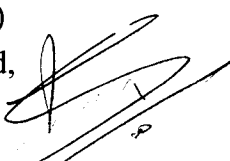
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Court No.III**

ST/Appeal No.269/2011

(Arising out of order in appeal No.IND/340/10 dated 21.10.10 passed by the Commissioner of Central Excise (Appeals), Indore)

Date of Hearing: 19.4.2012

For Approval and signature:

Hon'ble Mrs. Archana Wadhwa, Member Judicial
Hon'ble Mr. Mathew John, Technical Member

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|---|------|
| 1. Whether Press Reporters may be allowed to see The order for publication as per Rule 27 of the CESTAT(Procedure) Rules, 1982? | No |
| 2. Whether it would be released under Rule 27 of the CESTAT (Procedure) rules, 1982 for publication in any authoritative report or not? | No |
| 3. Whether their lordships wish to see the fair copy of the order? | Seen |
| 4. Whether order is to be circulated to the Department Authorities? | Yes |
-

M/s Vikramaditya Hotels Pvt Ltd

Appellants

Vs

CCE, Indore

Respondent

Appeared for the Appellant: None

Appeared for the Respondent: Shri B.L. Soni, DR

Coram: **Hon'ble Ms. Archana Wadhwa, Member (Judicial)**
Hon'ble Mr. Mathew John, Member (Technical)

Final ORDER No. ST/A/332/12-Cus.

Per Archana Wadhwa:

Vide stay order No ST/816/11 dated 5.12.11, appellant was directed to deposit the entire dues within a period of 8 weeks from the date of receipt of the order.

2. On matter being called today for ascertaining compliance with the above order, neither anybody appeared nor ^{is} there any compliance report on record. We accordingly dismiss the appeal for non-compliance with the provisions of Section 35-F of Central Excise Act read with the Stay order referred supra.

(Order dictated and pronounced in the open Court.)

(~~ARCHANA~~ WADHWA)
Judicial Member

(MATHEW JOHN)
Technical Member

MPS*